

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 31 OF 2018 &
IA No. 1398 of 2018**

Dated: 23rd April, 2019

**Present : Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s. Green Energy Association

.... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Surabhi Pandey
Ms. Ritika Singhal

Counsel for the Respondent(s) : Ms. Vaishnavi Rao for R-3
Mr. Ashok Bannidinni for R-6

ORDER

IA NO. 1398 OF 2018

(Appl. for Condonation of delay in filing reply)

For the reasons set out in the accompanying affidavit, delay in filing reply filed by Respondent No. 6 is condoned and reply is taken on record. The application is disposed of.

APPEAL NO. 31 OF 2018

List this matter on **13.08.2019**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

Pr/pk